

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT - II)

Item No. 205
IB-417/ND/2022

IN THE MATTER OF:
Karur Vysya Bank

... **Applicant/Petitioner**

Versus

Mr. Vaibhav Singhal

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 16.01.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

SHRI. RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP : Adv. Siddharth Bambha

ORDER

Ld. Counsel appearing for the RP submitted that as the RP is not maintaining the good health, thus is unable to prepare his report and file the same. It is also his submissions that the Creditor i.e. Karur Vysya Bank has filed an application for appointment of new RP in the matter. There is no such application on record. Unfortunately, there is also no appearance on behalf of the Karur Vysya Bank. Nevertheless, in the interest of justice the hearing is deferred to 20.02.2023.


(RAHUL BHATNAGAR)
MEMBER (T)


(ASHOK KUMAR BHARDWAJ)
MEMBER (J)